

Celebration of Shri Sanjay Gandhi's Birthday in Delhi Schools

534. SHRI G. M. BANATWALLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Delhi Administration passed orders for all Government Schools under Delhi Administration to hold functions to celebrate Shri Sanjay Gandhi's birthday during December 1976;

(b) if so, whether any approval of the Central Government was obtained; and

(c) if not, the action Government propose to take against the persons concerned who passed such orders?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) According to the information received from Delhi Administration, no such orders were passed by them.

(c) and (c) Does not arise.

Reinstatement of Government Employees

535. SHRI G. M. BANATWALLA: Will the Minister of HOME AFFAIRS be pleased to state

(a) the number of employees whose services have been terminated during the Emergency from each Ministry of the Government of India; and

(b) whether all such employees have since been reinstated?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) and (b). A Statement is attached.

Statement

The Department of Personal and Administrative Reforms has no information regarding number of Government servants whose services could

have been terminated under the provisions of C.C.S. (Temporary Services) Rules, 1965, during the period of emergency. However, 71 Central Government employees were either dismissed or removed from service by invoking the provisions of proviso (c) to article 311 (2) of the Constitution during the period of internal emergency. The Ministry-wise break-up is given below:—

(1) Ministry of Communications	21
(2) Ministry of Finance	18
(3) Ministry of Railways	12
(4) Ministry of Home Affairs	6
(5) Ministry of Defence	4
(6) Department of Supply	2
(7) Ministry of External Affairs	2
(8) Ministry of Law	1
(9) Ministry of Commerce	1
(10) Ministry of Information and Broadcasting	1
(11) Department of Official Language	1
(12) Ministry of Works & Housing	1
(13) Department of Agriculture	1
Total:	71

The cases of the above mentioned employees have been reviewed and the Ministries/Departments concerned have been advised to reinstate immediately those employees whose services were dispensed with on account of their alleged participation in the activities of the previously banned Organisations. These instructions do not apply to those Central Government employees whose services were dispensed with on account of their participation in espionage and similar objectionable and illegal activities.